The following Ordinance promulgated by the Governor of Kerala on the 30th day of June, 2017 is hereby published for general information.

By order of the Governor,

M. H. MOHAMMED RAFI,
Special Secretary (Law).
ORDINANCE No. 12 OF 2017

THE KERALA MOTOR VEHICLES TAXATION
(AMENDMENT) ORDINANCE, 2017

Promulgated by the Governor of Kerala in the Sixty-eighth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Motor Vehicles Taxation Act, 1976.

Preamble.—Whereas, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, Therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:

1. Short title and commencement.—(1) This Ordinance may be called the Kerala Motor Vehicles Taxation (Amendment) Ordinance, 2017.

(2) It shall come into force on the 1st day of July, 2017.

2. Act 19 of 1976 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Motor Vehicles Taxation Act, 1976 (Act 19 of 1976) (hereinafter referred to as the principal Act), shall have effect subject to the amendments specified in section 3.

3. Amendment of section 2.—In the principal Act, in clause (e) of section 2, after the words “value added tax”, the following words and symbol “goods and services tax or such other tax as may be levied by the Central or State Government,” shall be inserted.

P. SATHASIVAM,
GOVERNOR.